## NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/147/2016

NAME OF THE PETITIONER(S)

: M/s Avigo Trustee Company Pvt. Ltd. & another

NAME OF THE RESPONDENT(S)

: M/s G.E.T. Power Private Limited & 8 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

2 ADITYA TIWARI ADVOLATE, CETITIONERS d K. LOWTHOMKOMAR Counselfor R1-3

## **ORDER**

Shri Aditya Tiwari, counsel for petitioners present. Shri K Gowtham Kumar, counsel for R1 to R3 present and undertakes to file vakalat on behalf of R1 to R3. No representation on behalf of R4 to R9. Counsel for respondents also prays time to make submissions in relation to CA14/2016 pertaining to maintainability of the petition and also wanted to make short affidavit in relation to the documents filed by the counsel for petitioner on the subject of maintainability of the petition. At request time is granted. The interim order which was passed on 26.09.2016 wherein interim relief was granted to the petitioner is extended till further orders. Counsel for R1 to R3 is directed to argue on both the matters simultaneously, i.e. maintainability of the petition and interim relief contained in para (g) of the main petition. Meanwhile counsel for the petitioner is directed to serve private notices on R4 to R9 and file proof of sending and serving the notice thereon with an affidavit by the next date of hearing. Put up on 28.11.2016 at 10.30 A.M.

(Ch. Md.Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)